

वाणिज्य तथा नागरिक पूति और सहकारिता मंत्रालय में राज्यमंत्री (श्री कृष्ण कुमार गोयल) : (क) राजस्थान के किसी भी गांव में कोई जनता दुकान न तो खोली गई है और न ही खोलने का प्रस्ताव है। तथापि, वर्ष 1978-79 में उपभोक्ता सहकारी संस्थाओं द्वारा शहरी इलाकों में लगभग 50 जनता दुकानें खोली जानी हैं।

(ख) उपभोक्ता सहकारी समितियों द्वारा खोली जाने वाली जनता दुकानें आवश्यक वस्तुओं का वितरण करेंगी और नियंत्रित तथा अनियंत्रित वस्तुओं वेंचेंगी।

(ग) उपभोक्ता सहकारी संस्थाओं द्वारा जनता दुकानें शहरी इलाकों में खोली जानी हैं।

Promotion of Shri I.P. Gupta, Member, Central Board of direct taxes during Emergency.

9328. SHRI MOHAN LAL PIPIL :

SHRI JYOTIRMOY BOSU :

Will the Minister of FINANCE be pleased to state :

(a) what are the instruction of Government regarding promotion of officers, when vigilance enquiries are pending against them;

(b) whether the vigilance clearance is necessary when important promotions are made;

(c) whether it is a fact that at the time when Shri I.P. Gupta was promoted as Member, Central Board of Direct Taxes during Emergency vigilance enquiry was pending and then Finance Secretary passed adverse remark against his integrity;

(d) has the Government not laid down any time limit for vigilance enquiries by Central Bureau of Investigation (CBI) as well as departmental officers and if no limit is laid down what is the average time taken to complete such enquiries; and

(e) whether the enquiries initiated against him during the year 1975-76 have been completed and if so, the outcome of these enquiries?

THE MINISTER OF FINANCE (SHRI H.M. PATEL) ;

(a) The extent instructions do not bar the promotion of an officer till on the conclusion of the investigation a decision is taken to issue a charge sheet to him or to sanction his prosecution.

(b) The Ministry/Department while processing and submitting names and particulars of eligible officers for consideration for promotion is required to certify the integrity of the officers concerned.

(c) and (e). No vigilance enquiry was pending against Shri I.P. Gupta at the time when he was appointed Member Central Board of Direct Taxes. After making confidential verification the Central Bureau of Investigation did not register any case against him for open enquiries. It is not correct to say that Finance Secretary had made any observation which could be construed as adverse remarks against the integrity of Shri I.P. Gupta.

(d) No rigid time limits as such have been laid down for completion of vigilance enquiries which depend on the facts and complexities of the particular case and the scope of the investigation. However the Central Bureau of Investigation has internal administrative instructions to guide its officers with a view to ensuring expeditious completion of the enquiries in the cases registered by it for open investigations.

आपात स्थिति के दौरान औद्योगिक वित्त निगम, दिल्ली में स्थानान्तरण

9329. श्री चतुर्भुज : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) आपात स्थिति के दौरान औद्योगिक वित्त निगम, दिल्ली में कितने स्थानान्तरण किये गये और उसके क्या कारण थे तथा क्या उन कर्मचारियों के विरुद्ध बहुत सी शिकायतें हैं जिन्हें उक्त निगम में पुनः नियुक्त कर दिया गया था और यदि हां; तो आरोपों के कारण ऐसे कितने कर्मचारियों का स्थानान्तरण किया गया जिन्हें वापस ले लिया गया ;

(ख) क्या श्री के० के० गोपाल स्वामी और श्री एल० डी० मुंडुकर नाम के कर्मचारी